

TRIPURA  **GAZETTE**
सत्यमेव जयते

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Agartala, Wednesday, November 3, 2021 A. D., Kartika 12, 1943 S. E.

PART--III-A-- Ordinances promulgated by the Governor of Tripura
under the Constitution of India

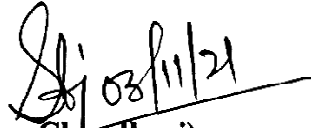
**GOVERNMENT OF TRIPURA
LAW DEPARTMENT
SECRETARIAT : AGARTALA .**

NO.F. 8(15)-Law/Leg-I/2019(L)

Dated, Agartala, the 3rd November, 2021.

NOTIFICATION

The following Ordinance is promulgated by the Hon'ble Governor of Tripura on 3rd of November, 2021 and is hereby published for General information.


(Sopan Chaudhuri)
Deputy Secretary, Law
Government of Tripura

The Tripura Ordinance No. 2 of 2021.

The Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) (Seventh Amendment) Ordinance, 2021

(Promulgated by the Governor of Tripura in the seventy-second year of the Republic of India)

AN

ORDINANCE

to further to amend the Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) Act, 2008.

WHEREAS, it is felt expedient to amend the Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) Act, 2008 (hereinafter referred to as the Principal Act);

AND WHEREAS, the Legislative Assembly of Tripura is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action to give effect to the provisions of the Ordinance;

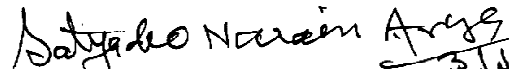
NOW, THEREFORE, in exercise of the power conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Tripura, is hereby pleased to promulgate the following Ordinance, namely:-

1. Short title and commencement :-

- (i) This may be called "The Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) (Seventh Amendment) Ordinance, 2021";
- (ii) It shall come into force at once.

2. Amendment of the sub-section (1) of Section 17 :-

- (i) In sub-section (1) of Section 17 of the Principal Act, the expression "any period" shall be substituted with the expression "a period of not less than four years and six months, whether continuous or not".
- (ii) After the proviso, the following new proviso shall be added-
"Provided further that, if a member dies during the service, his or her legal heirs shall be entitled to family pension, under Section 18, irrespective of the period has he served as a member."


SHRI SATYADEV NARAYAN ARYA
GOVERNOR OF TRIPURA
(Satyadev Narayan Arya)
Governor of Tripura